

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

S.No.	Application No.	Appeal No.	Appellant	Respondent
1.	E/Misc/(WD)/41694/2018	E/40095/2015	CCE Coimbatore	ITC Ltd.
Arising out of Order-in-Appeal No.05/2014-Customs (SLM) dt. 03.09.2014 passed by the Commissioner of Customs & Central Excise (Appeals) Salem				
2.	E/Misc/(WD)/41696/2018	E/40352/2015	CCE Coimbatore	ITC Ltd.
Arising out of Order-in-Appeal No.228/2014 dt. 20.11.2014 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals-I) Coimbatore				
3.	E/Misc/(WD)/41695/2018	E/41316/2016	CCE Coimbatore	ITC Ltd.
Arising out of Order-in-Appeal No.84/2015 dt. 20.04.2015 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals-I) Coimbatore				

Commissioner of Central Excise,
Coimbatore

Appellant

Versus

I.T.C. Ltd.

Respondent

Appearance :

Shri S. Govindarajan, AC (AR)
For the Appellant

Ms. Vandana Parasuram, Advocate
For the Respondent

CORAM :

Hon’ble Ms. Sulekha Beevi, C.S., Member (Judicial)
Hon’ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of hearing / decision : 11.09.2018

FINAL ORDER No. 42404-42406 / 2018

Per Bench

The MAs filed by Revenue are for withdrawal of their appeals in terms of litigation policy vide Board’s instruction being F.No.390/Misc./1116/2017-JC dt. 11-07-2018.

3. Ms. Vandana Parasuram, Advocate appeared on behalf of the respondent assessee. Prayer of the Revenue is acceded to. MAs for withdrawal of appeals are allowed and the appeals are dismissed as withdrawn.

(dictated and pronounced in court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi, C.S)
Member (Judicial)

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Application Nos.E/Misc/(WD/41694-41696/2018
Appeal Nos.E/40095,40352/2015, E/41316/2016